

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.**

ORIGINAL APPLICATION NO. 121 OF 2005

Lucknow this, the 8<sup>th</sup> day of April, 2005.

Ram Awtar Kashyap, aged about 60 1/2 years son of shri Nokhey Lal, resident of 448/151, Nagaria Thakurganj, Chowk, Lucknow Retired Dak Sahayak.

Applicant.

By Advocate Shri Vinay Kumar Singh.

Versus

1. The Union of India, Secretary Postal department, New Delhi.
2. Chief Post Master General, U.P. Parimandal, Lucknow.
3. Senior superintendent, Post Office Lucknow division, Lucknow.

Respondents.

BY Advocate Shri G.K.Singh

**ORDER (ORAL)**

**BY HON'BLE SHRI S.C. CHAUBE MEMBER (A)**

The applicant retired as Dak Sahayak on 31<sup>st</sup> May 2004 from Post Office, Chowk Lucknow. It has been stated that the post retiral benefits such as pension, gratuity, general insurance amount, commutation of pension etc. have not so far been paid to the applicant although the applicant is entitled to receive the same. The post retiral dues of the applicant are still held up in spite of satisfactory service rendered by the applicant.

2. The learned counsel for the applicant prays for liberty to file a fresh representation before the competent authority i.e. respondent No. 3, Senior Superintendent of Post Offices, Lucknow Division, Lucknow and further that respondent to decide the same within a

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definite and specified time frame. Accordingly the applicant is directed to file a fresh representation self contained in all respects before the respondent No. 3 i.e. Senior Superintendent of Post Office, Lucknow Division, Lucknow within a period of 15 days. On communication of the representation of the applicant along with a copy of this order, Senior Superintendent of Post Office, Lucknow Division, Lucknow is directed to consider and dispose of the representation within a period of one month after proper self direction and pass a detailed and speaking order under intimation to the applicant.

3. With the aforesaid observations, O.A. is disposed of at the initial stage with liberty to the applicant to avail remedy available to him in law if so desired No costs.

  
(S.C. Chaube)  
Member (A)

HLS/-